



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Registration of Tourist
Trade (Amendment) Bill, 1988**

(Bill No. 13 of 1988)

(To be introduced in the Legislative Assembly of Goa)

The Goa Registration of Tourist Trade (Amendment) Bill, 1988

(Bill No. 13 of 1988)

A

BILL

further to amend the Goa, Daman and Diu Registration of Tourist Trade Act, 1982.

Be it enacted by the Legislative Assembly of Goa in the Thirty-eighth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa Registration of Tourist Trade (Amendment) Act, 1988.

(2) It shall come into force at once.

2. *Amendment of section 2.* — In section 2 of the Goa, Daman and Diu Registration of Tourist Trade Act, 1982 (Act 10 of 1982), for clause (c), the following clause shall be substituted, namely: —

“(c) ‘dealer’ means a person carrying on in a tourist area the business of selling any notified articles, whether wholesale or retail, and whose stocks/turnover of the said notified articles exceeds 50% of their total stocks/turnover, and includes his agent or employee transacting business on his behalf.”

Statement of Objects and Reasons

This Bill seeks to restrict the definition of 'dealer' to a person carrying on in a tourist area the business of selling any notified articles, whether wholesale or retail and whose stocks/turnover of the said notified articles exceeds 50% of their total stocks/turnover.

Financial Memorandum

No financial implications are involved in this Bill

Memorandum of Delegated Legislation

No delegated legislation is involved in this Bill.

Panaji,
7th January, 1988

DR. LUIS PROTO BARBOSA
Minister for Tourism

Assembly Hall,
Panaji,
7th January, 1988

M. M. NAIK
Secretary to the Legislative
Assembly of Goa.

(Annexure to Bill No. 13 of 1988)

**The Goa, Daman and Diu Registration of Tourist Trade
Act, 1982**

(Act No. 10 of 1982)

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Section 2 (c):

'dealer' means a person carrying on in a tourist area the business of selling any notified article, whether wholesale or retail, and includes his agent or employee transacting business on his behalf;

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Assembly Hall,
Panaji,
7th January, 1988.

M. M. NAIK
Secretary to the Legislative
Assembly of Goa